

**Central Administrative Tribunal  
Principal Bench, New Delhi**

**OA No.2913/2016**

This the 29th day of August, 2016

**Hon'ble Mr. Justice M.S. Sullar, Member (J)  
Hon'ble Mr.K.N.Shrivastava, Member (A)**

Sunil Kumar Nigam S/o Late Sh. Om Krishan,  
Aged 57 years, Group 'C'  
R/o 95-B, Sector-4  
DIZ Area, Gole Market  
New Delhi-110002.

... Applicant

(By Advocate: Shri Nasir Ahmed)

**Versus**

1. Union of India  
Through it's Secretary,  
Ministry of Urban Development,  
Nirman Bhawan,  
New Delhi-110001.
2. The Director, Directorate of Printing  
Govt. of India,  
Ministry of Urban Development,  
Nirman Bhawan,  
New Delhi-110001.
3. The General Manager  
Govt. of India, Press  
Ministry of Urban Development,  
Minto Road,  
New Delhi-110002. ... Respondents

(By Advocate: Shri Hanu Bhaskar through proxy counsel Ms.Sushma)

**ORDER(ORAL)**

**Hon'ble Mr.Justice M.S.Sullar**

Heard.

2. Issue notice.

3. At this stage, Shri Hanu Bhaskar, learned counsel, appears and accepts notice on behalf of all the respondents.

4. The main grievance of the learned counsel is that although applicant has filed an appeal dated 26.07.2016 (Annexure A-29), but the same has not yet been decided by the Appellate Authority (AA).

5. Having heard the learned counsel for the parties and having gone through the record with their valuable help, the main OA is disposed of with the direction to the Director, Directorate of Printing Press (respondent No.2) to decide the appeal dated 26.07.2016 (Annexure A-29) and take appropriate action in accordance with law, within a period of one month from the date of receipt of a certified copy of this order as prayed for. No costs.

**(K.N. Shrivastava)**  
**Member(A)**

**(Justice M.S.Sullar)**  
**Member(J)**

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